

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-105**

(IB)-264(PB)/2023

New IA-2944/2023, New IA-3048/2023, IA-2850/2023

**IN THE MATTER OF:**

Go Airlines (India) Limited

**....Applicant**

**SECTION**

U/s 10 of IBC, 2016

**Order delivered on 05.06.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Sr. Adv Jayant Mehta, Adv Saket, Adv Anubhav Dutta,  
Adv Z Mehta, Adv Raghav Bhatia, Sr Adv Chinmoy  
Pradip Sharma, Adv Ritesh Singh, Adv Rishabh  
Munjali, Adv Krishnajyoti , Adv Ajay Kumar, Adv  
Gurnoor, Adv Navneet K Singh, Adv Anchal Nanda,  
Adv Hetram Bishnoi, Mr. Arun Kathpalia, Senior  
Advocate with Ms. Meghna Rajadhyaksh, Mr.  
Vaijayant Paliwal, Mr. Nikhil Mathur, Mr. Rishabh  
Jaisani, Ms. Salonee Kulkarni, Mr. Harit Lakhani,  
Ms. Dilsheen Kaur and Mr. Kshitij Wadhwa, Advocates

For the Respondent : Mr. Abhinav Vashist, Sr. Adv, Mr. Sourabh, Mr.  
Ramakant Rai, Ms. Neharika, Ms. Drishti Kaushik,  
Mr. Somesh Srivastava, Mr. Varun

For the RoC : Himanshu singhal

**ORDER**

**New IA-2944/2023:-**

This is an application filed under Section 60(5)(c) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking prayer which includes direction to the Respondent to refrain from operating or flying the Aircraft for commercial use. There are other prayers also. We have heard Ld. Sr. Counsel for the Applicant and Ld. Sr. Counsel for the IRP. The Respondent/IRP is directed to file reply to

this IA within a week and give a copy to the Applicant. The Applicant may file rejoinder, if any, before the next date of hearing. List this IA for arguments/hearing on **15.06.2023**.

**New IA-3048/2023:-**

This is an application filed under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016. The Applicant has prayed that R-1 be directed to allow the applicant for inspection of the four engines. The Applicant has also sought declaration that moratorium order dated 22.05.2023 does not apply to the said four engines. We have heard Ld. Sr. Counsel for the Applicant and Ld. Sr. Counsel for the IRP. Ld. IRP is directed to file reply of this application within a week and give a copy to the Counsel for the Applicant. The Counsel for the Applicant may file their reply, if any, before the next date of hearing. List this IA on **15.06.2023** for hearing/arguments.

**IA-2850/2023:-**

This is an application filed under Section 60(5)(C) of IBC, 2016 seeking directions for modifying/clarifying the order dated 10.05.2023 passed by this Adjudicating Authority in respect of Aircraft owned by the Applicant. We have heard Ld. Counsel for the Applicant and Ld. Counsel for the IRP. Ld. Counsel for the Applicant may provide a fresh copy of the application to the Counsel for the IRP. The IRP is directed to file reply within a week and rejoinder, if any, be filed by the Applicant before the next date of hearing. List this IA on **15.06.2023** for arguments.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**